

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 671 of 2019**

**IN**

**DFR No. 606 of 2019**

**Dated : 23<sup>rd</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:-**

**East North Inter Connection Company Ltd. ...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Surabhi Pandey  
Mr. Parinay Deep Shah

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan for R-2

Mr. Dinesh Singh  
Mr. S.K. Chaturvedi  
Mr. Gaurav Gupta (Rep.) for R-12

**ORDER**

**IA No. 671 of 2019**

*(Application for condonation of delay in filing appeal)*

For the reasons set out in the application, delay of 75 days in filing the appeal is condoned.

Application is disposed of.

**DFR NO. 606 OF 2019**

Admit.

Registry is directed to number the appeal.

Objections of Respondent No. 2. Appearance/objections of other Respondents shall be filed within six weeks' time i.e. on or before 04.09.2019 with advance copy to the other side.

List the matter on **12.09.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/pk*

**(Justice Manjula Chellur)**  
**Chairperson**